209

#### Anti-terror plan between India and Israel

## 861. SHRI RAJEEV CHANDRASEKHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government of India and Israel have recently agreed to firm up on anti-terror plan between the two countries; and
  - if so, the details thereof? (b)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A Government of Israel delegation led by Minister of Public Security visited India in the month of November, 2011 and held talks with Government of India delegation led by Union Home Minister. During the talks, bilateral security matters of mutual interest were discussed.

### Working groups on political, social and economic issues of J & K

#### 862. SHRI G.N. RATANPURI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) which of the five working groups constituted to look into political, social and economic issues of Jammu and Kashmir have submitted their recommendations and when; and
- how and when Government intends to take a final decision on their (b) recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Working Groups (WG) I to V have submitted their recommendations on various issues of Jammu & Kashmir in January 2007 (WG I & II), March 2007 (WG III & IV) and December 2009 (WG V).

Key recommendations having impact on the well being of various segments in the State of J & K have been implemented.

#### Improving conviction rate in crimes against Women

# 863. SHRIMATI GUNDU SUDHARANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that as per the records of National Crime Records Bureau (NCRB) the crimes against women have gone up from 19,500 in 2008 to 21,300 in 2010 but rate of conviction has come down from 30.1 per cent in 2008 to 27.8 per cent in 2010;
  - if so, what are the reasons for gradual reduction in the rate of conviction; (b)

- (c) whether same is the case with regard to crime against children and minors; and
- (d) if so, the reasons therefor and what steps the Ministry is taking to improve the conviction rate so as to work as deterrent for others?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB) number of cases registered and persons convicted for crimes against women and children for the years 2008, 2009 and 2010 respectively are given below:

Crime against Women	2008	2009	2010
Cases registered	1,95,856	2,03,804	2,13,585
Persons Convicted	60,774	56,666	62,226
Percentage	31%	27.8%	29.13%
Crime against Children	2008	2009	2010
Cases registered	22,500	24,201	26,694
Persons Convicted	5,958	5,469	6,210
Percentage	26.48%	22.59%	23.26%

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, *inter-alia*, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel and set up of special women courts. Majority of the States/UTs have established 'Women Cells'. Some states/UTs have also set up 'All Women Police stations' at district level and 'Mahila/children help desk' at police station level.

In a separate advisory on missing children-measures needed to prevent trafficking and trace the children-regarding date 31<sup>st</sup> January, 2012, it was specifically advised to the States/UTs to prevent children from being victims of any heinous or organized crime such as, victims of rape, sexual abuse, child pornography, organ trade etc.